

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 3296/2023

(Arising out of impugned final judgment and order dated 18-11-2022 in A482 No. 35182/2022 passed by the High Court of Judicature at Allahabad)

SUDHEER KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 15433/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 15429/2023 - EXEMPTION FROM FILING O.T.)

Date : 18-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) M/S. V. Maheshwari & Co., AOR
 Mr. Nagendra Singh, Adv.
 Mr. Ashish Pandey, Adv.
 Dr. Sanay Gupta, Adv.
 Mr. Naman Raj Singh, Adv.
 Mr. Akash Choudhary, Adv.

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
 Mr. Mukesh Kumar Singh, Adv.

 Mr. Sunny Choudhary, AOR
 Mr. Manoj Kumar, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

In view of the letter circulated by the learned counsel appearing on behalf of the petitioner seeking adjournment, re-list after four weeks.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR